Regarding issues pertaining to tenant farmers in Andhra Pradesh

SHRI LAVU SRIKRISHNA DEVARAYALU (NARASARAOPET): Thank you, Sir, for allowing me to speak on the occasion of the 125th birth anniversary of Acharya N. G. Ranga who hails from my district, Guntur. He was a freedom fighter, *rythu bandhu* and also the longest serving Member of Parliament. He was instrumental in numerous legislations in favour of farmers. All his life, he has worked for the welfare of the farmers and raised numerous issues in the Parliament. Inspired by his dedication, I rise to speak today about the rights of the tenant farmers who are the actual tillers of the land. Today, in the reply given by the hon. Agriculture Minister, he has mentioned that almost nine crore farmers are getting PM Kisan Samman Nidhi to the tune of Rs.60,000 crore every year.

But none of this money is going to the actual tenants of the land who are the tenant farmers, the reason being that they are not recognised. Taking this into consideration, our hon. Chief Minister, Mr. N. Chandrababu Naidu Garu is enacting a forward-thinking legislation to empower the tenant farmers. I am also moving a Private Members?s Bill. So, I request our hon. Prime Minister Modi ji to take this issue at the Union level and come up with a legislation so that tenant farmers are given their rights. This will ensure their access to the Government?s schemes and also to the credit. The only way we can do so is by bringing the tenant farmers and integrating them into the Digital Public Infrastructure. We have all the data that is available with various methodologies that we have. So, it is easy with the amount of data that is there.

So, I request the Union Government to take it seriously. And this is the real honour that we can really bestow on such a great and tall person like Acharya N.G. Ranga on his 125th Birth Anniversary.

Thank you very much.